

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) and (b) There is no project under consideration of the Government for integrated expansion of Infrastructure and public amenities in major cities. However, a Centrally sponsored scheme for development of infrastructure in five mega cities of Mumbai, Calcutta, Chennai, Bangalore and Hyderabad was initiated during 1993-94. The main features of the scheme as approved by the Cabinet Committee on Economic Affairs on 16.3.1995 are:

(i) the sharing between Central and State Government would be in the ratio of 25:25 and the balance 50% is to be met from Institutional Finance; (ii) the projects to be included under the scheme would be of three categories: (a) Basic Services projects, (b) User charge based projects and (c) Remunerative projects; (iii) the funds are to be channelised through a specialised institution/nodal agency at the State level which would provide project related finance for urban infrastructure projects including water supply, sewerage, drainage, sanitation, city transport network, land development, slum improvement, solid waste management etc.

(c) No, Sir. No talks have been held with international agencies for getting funds for the aforesaid scheme.

(d) Does not arise.

Per-Capita-Allocation

833. SHRI KACHARU BHAU RAUT: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the per-capita-allocation of amount made for agriculture and rural development for Maharashtra during each of the last three years;

(b) the amount demanded by the State Government and the amount sanctioned for this purpose by the Planning Commission during the said period; and

(c) the reasons for allocating low amount?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH): (a) The per capita allocation for Maharashtra in respect of Agriculture and Rural Development sectors in the State Plan for the last three years is as follows:-

Period	Agriculture (Rs.)	Rural Development (Rs.)
1994-95	47.23	48.08
1995-96	55.19	61.89
1996-97	67.84	127.05

(b) The amount demanded and the amount sanctioned in respect of Agriculture and Rural Development sectors in the State Plan are almost the same during the said period.

(c) Does not arise.

[Translation]

Approval of Projects

834. SHRI K.D. SULTAN PURI :
SHRI BHAKTA CHARAN DAS :
SHRI A.G.S. RAM BABU :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details of projects submitted for approval by the State Governments of Orissa, Tamil Nadu and Himachal Pradesh to the Planning Commission during the last three years till date;

(b) the present status of these proposals; and

(c) the quantum of funds demanded and allocated project-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (c) The Annual Plan outlays of the States are approved by the Planning Commission alongwith broad sectoral/sub-sectoral allocations. The details of development Projects within the approved sectoral/sub-sectoral outlays are decided by the State Governments. However, investment approval is required from Planning Commission for different projects in Power and Irrigation sectors. As per information available in the Planning Commission the following projects have been approved in Orissa, Tamil Nadu and Himachal Pradesh during the last three years :

Name of State	Project	Estimated cost (Rs. in Crore)
1. Orissa	(i) Orissa Water Resources Consolidation Project	977.00
	(ii) Bagh Barrage Project	44.72
	(iii) Subarnarekha Irrigation Project	790.32
	(iv) Baghalati Medium Irrigation Project	45.44
2. Tamil Nadu	Tamil Nadu Water Resources Consolidation Project	807.49
3. Himachal Pradesh	Shah Nahar Irrigation Project	143.32

[English]

MOUs

835. SHRIMATI JAYAWANTI NAVIN CHANDRA MEHTA : Will the PRIME MINISTER be pleased to state :

(a) the number of MOUs have been signed for setting up of power projects in the country since 1991, State-wise;

(b) the number out of these have been set up so far;

(c) the steps being taken for early setting up of the remaining projects to meet the acute shortage of power;

(d) whether any deadline has been fixed for the purpose; and

(e) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) As on date, the Ministry of Power is monitoring 96 proposals for setting up of power projects in the private sector on the Memorandum of Understanding (MOU)/Letter of Intent (LOI), etc. route costing more than Rs.100 crores. Details of the number of proposals, state-wise, are given in the Statement enclosed.

(b) As per information available, the projects on the above mentioned route which have commenced partial generation are given below :

Sl. Name of the Project	Total Capacity (MW)	Capacity Commissioned (MW)
1. Hazira Combined Cycle Gas Turbine	515	3x110
2. Jegurupadu Combined Gas Turbine	216	3x45.8
3. Godavari Combined Gas Turbine	216	45.8

(c) to (e) Government of India is monitoring progress of all the private power projects awarded through the MOU/LOI, etc. route with projected costs exceeding Rs.100 Crores and has also fixed March 31, 1997 as the last date for filing their Detailed Project Reports with the Central Electricity Authority for its techno-economic appraisal.

Statement

Details of proposals for setting up of power projects in the private sector on the MOU/LOI etc. route.

S.No.	Name of State	No. of MOUs
1	2	3
1.	Andhra Pradesh	4
2.	Assam	1
3.	Bihar	1
4.	Delhi	1
5.	Gujarat	5
6.	Himachal Pradesh	7

1	2	3
7.	Karnataka	18
8.	Kerala	9
9.	Madhya Pradesh	19
10.	Maharashtra	2
11.	Orissa	7
12.	Rajasthan	1
13.	Tamil Nadu	13
14.	Uttar Pradesh	4
15.	West Bengal	4

Drinking Water

836. SHRI MOHAN RAWALE : Will the Minister of RURAL AREAS & EMPLOYMENT be pleased to state :

(a) whether the Government have formulated some Rural Water Supply Scheme to provide safe drinking water to the rural population by 2000 A.D.; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS and EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b) As recommended in the Chief Ministers' Conference held on 4-5 July, 1996, all the State Governments have been requested to take suitable steps and prepare specific schemes to provide safe drinking water to all Not Covered and Partially Covered habitations by 2000 AD, using the funds under the ARWSP, the MNP and the Basic Minimum Services.

Committee for Allotment of Accommodation

837. SHRI V. PRADEEP DEV : Will the PRIME MINISTER be pleased to state :

(a) whether Government have set up a high-powered committee to frame rules for allotment of Government accommodation and for construction of more houses;

(b) the names of the representatives of the employees on this Committee;

(c) whether Government have carried out any survey to ascertain the shortage of houses in the Capital;

(d) the time by which the committee is expected to frame rules and whether a copy of the same will be laid on the Table of the House; and

(e) the amount of the compensation paid to the employees who were denied Government accommodation on their turn as per the decision of the Supreme Court?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir. Two Committees have been set up to frame rules for out of turn allotment